

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 77 OF 2019

Dated : 12th March, 2019

Present: Hon' ble Mr. Justice N.K. Patil, Judicial Member
Hon' ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

KSK Mahanandi Power Company LimitedAppellant(s)

Versus

Tamil Nadu Generation & Distribution Corporation Ltd & OrdRespondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan
Ms. Swapna Seshadri
Ms. Neha Garg

Counsel for the Respondent(s) : Mr. S. Vallinayagam for R-1

ORDER

Admit.

The learned counsel, Mr. S. Vallinayagam, appearing for the first Respondent prays for six weeks time to file the reply.

The learned counsel, Ms. Swapna Seshadri, appearing for the Appellant also prays for four weeks' time thereafter to file rejoinder.

Submissions of the counsel for the first Respondent and the Appellant, as stated supra, are placed on record.

The counsels for the Respondent Nos. 1 and 2 are permitted to file their respective reply on or before 22.04.2019, after duly serving copy of the same to the counsel for the Appellant. Thereafter, counsel for the Appellant is also permitted to file rejoinder to the reply to be filed by the counsels for the Respondent Nos. 1 and 2

on or before 20.05.2019, after duly serving copy of the same to the counsels for the Respondent Nos. 1 and 2.

List the matter for on 24.05.2019, as agreed by the counsel for the Appellant and the Respondents.

(Ravindra Kumar Verma)
Technical Member

(Justice N.K. Patil)
Judicial Member

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